

**IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**THURSDAY, THE NINETEENTH DAY OF FEBRUARY  
TWO THOUSAND AND TWENTY SIX**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH  
AND**

**THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

**WRIT PETITION NO: 5254 OF 2026**

**Between:**

Muppidi Sai Chethan Reddy, S/o Muppidi Rajashekar Reddy, Age. 26 years, Occ ;  
Student, R/o. 10-4-55, Bank Colony, Karimnagar, Telangana- 505001.

**.....PETITIONER**

**AND**

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055.
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

**.....RESPONDENTS**

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner Representation Dated. 17/02/2026 for registration for admission into PG-Medical course for the academic year 2025-26 under Management Quota Category 2 (NRI) and also in Institutional Quota for next phase of counselling and as illegal, arbitrary, unconstitutional and consequently direct the respondents to forthwith consider the petitioner Representation Dated 17/02/2026 for admission into PG-Medical course under

Management Quota Category 2 (NRI) and also in Institutional Quota in next phase counselling for the academic year 2025-26.

**I.A.NO:1 OF 2026**

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent forthwith to consider the petitioner Representation Dated. 17/02/2026 and for admission into PG-Medical course under Management Quota Category 2 (NRI) and also in Institutional Quota in next phase of counselling for the academic year 2025-26 pending disposal of the writ petition.

**Counsel for the Petitioner : SRI L.RAM SINGH**

**Counsel for the Respondent No.1 : SRI R.NAGARJUNA REDDY, AGP FOR MEDICAL HEALTH AND FAMILY WELFARE**

**Counsel for the Respondent No.2 : SRI RAVI KUMAR, ADVOCATE FOR SRI T.SHARATH, SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES**

**The Court made the following ORDER**

**IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH  
AND  
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN**

**WRIT PETITION No. 5254 of 2026**

**DATED : 19.02.2026**

**Between:**

**Muppidi Sai Chethan Reddy**

**... Petitioner**

**AND**

**The State of Telangana,  
rep. by its Principal Secretary,  
Medical, Health and Family Welfare Department,  
Hyderabad and another**

**... Respondents**

**ORDER:**

Sri L. Ram Singh, learned counsel appears for petitioner.

Sri R. Nagarjuna Reddy, learned Assistant Government  
Pleader for Medical, Health and Family Welfare appears for  
respondent No.1.

Sri Ravi Kumar, learned counsel appears for  
Sri T. Sharath, learned Standing Counsel for Kaloji Narayana  
Rao University of Health Sciences (the University), for  
respondent No.2.

2. Earlier, as per notification dated 04.10.2025, the petitioner had submitted online application for admission into Management Quota seats in private Un-aided Non-Minority, Minority Post Graduate Medical Colleges, for the academic year 2025-26. Now, after reduction of the percentile score by the National Board of Examinations and consequential notice issued by the respondent University for III Phase of web based counselling for vacant Post Graduate seats under Management Quota,

MQ-1, (NRI/MQ-2), MQ-3, for admission into Post Graduate Medical Degree/Diploma courses for the academic year 2025-26, he seeks indulgence of this Court for registration for admission into Post Graduate Medical Courses for the academic year 2025-26 under Management Quota Category-2 (NRI) and Quota Category-3 (institutional), for the next phase and subsequent phases of counselling.

3. The learned counsel for the petitioner submits that the petitioner has submitted a representation through email on 17.02.2026 stating that he could not select NRI quota due to

delay in getting NRI documents from abroad. The learned counsel for the petitioner submits that the respondent University may be directed to take a decision on the representation of the petitioner in the same lines as directed by the Coordinate Bench of this Court *vide* order dated 20.03.2025 in Writ Petition No.8686 of 2025.

4. However, learned counsel for the University submits that such window is no longer open for registration in Management Quota Category-2 (NRI) and Quota Category-3 (institutional). According to the learned counsel for the University, the process of counselling for admission to the stray vacancies is almost at the fag end. It is submitted that in such circumstances, if the claims of the persons like the petitioner were entertained, the admission process would never come to a close.

5. Upon consideration of the rival submissions of the parties and the facts and circumstances noted above, we are of the view that the petitioner has approached this Court at the fag end of the admission process, when online registrations

have already been closed for the above category. Any direction upon the respondent University to entertain such representation would have the effect of delay in the admission process which has to adhere to the strict deadlines. The last date for completion of the admission process is 28.02.2026. As such, we are not inclined to accede to the request made by the petitioner.

The instant Writ Petition is accordingly dismissed. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

SD/-A.H.S. GOWRI SHANKAR  
ASSISTANT REGISTRAR

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SECTION OFFICER

To

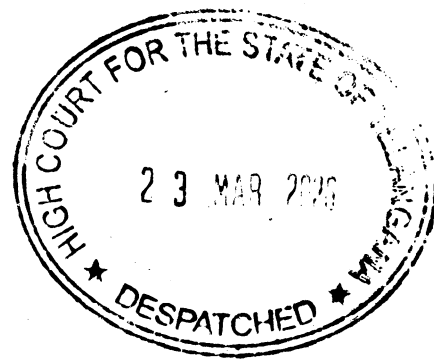
1. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad. [OUT]
2. One CC to SRI L.RAM SINGH, Advocate [OPUC]
3. One CC to SRI T.SHARATH, SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES, Advocate (OPUC)
4. Two CD Copies

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**HIGH COURT**

**DATED:19/02/2026**



**ORDER**

**WP.No.5254 of 2026**

**DISMISSING THE W.P  
WITHOUT COSTS.**

⑦  
06/03/26  
D.K